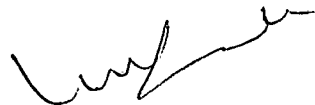


13
O.A. No.852/89 Dt. 28.6.1993.

Shri V.S.Masurkar for
the Respondents.

M.P. 468/93 is allowed.
Respondents No. 3 to 10 be served
through department. The necessary
copies be furnished within two
weeks. M.P. disposed of.

S.O. to 11.10.1993.


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

notice issued to
added respondents
on dtd. 22-7-93.

26/7/93

OA 852/89

Per Tribunal

Dated: 11.10.93

Parties present:

For want of time S.O. to
18.10.93 for orders on MP/CP.


COURT OFFICER

NS

O.A. No.852/89

Dt. 18.10.1993

None for the applicant.
Respondents by Shri Masurkar.

S.O. to 1.11.93 for orders.


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

(14)

1-11-93

None for the applicant.
Mr. V.S. Masurkar for the
respondents.
Adjourned to 10-12-93.

JS-
(Lakshmi Swaminathan)
M/J)

hi
(M.Y. PRIOLKAR)
M(A)

Dated: 10/12/93.

None for the applicant. Mr. V.S. Masurkar
for the respondents. Mix. petition No. 468/93
is allowed.

It appears that Respondents Nos. 5 and 8 have already filed their W.S. pursuant to the order dt. 20/6/93. Notices were issued to the newly added Respondents by Registered Post on 22/7/93. It is not therefore necessary to issue notices again as it will have to be declared that they are served. Pleadings are complete.

Fix the matter for final hearing
on 8/3/94.

MR Kolhatkar

(M.R. Kolhatkar)
MCA)

Wm
(M.S. Deshpande)
MCA.